Preparation of State-wise list of senior citizens

†1058. SHRI BHUPENDER YADAV: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government has issued any administrative instruction for preparation of a State-wise list of old and senior citizens of the country;

(b) if so, the details thereof;

(c) whether Government is taking any stringent steps to prevent the crimes perpetrated against senior citizens; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) and (b) This Ministry has not issued any instruction to prepare State-wise list of old and senior citizens of the country.

(c) and (d) The Maintenance and Welfare of Parents and Senior Citizens Act, 2007, *inter-alia*, provides that the State Governments shall prescribe a comprehensive action plan for providing protection of life and property of senior citizens. The Act is in force in all States and Union Territories, except Jammu and Kashmir where it does not apply and Himachal Pradesh which has its own Act.

The Ministry of Home Affairs has also issued an advisory to State Governments advising them, *inter-alia*, to formulate a comprehensive Action Plan regarding safety and security of senior citizens.

Failure of States to spend funds meant for SCs

†1059. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether some States have failed to spend the mandatory percentage of funds for welfare of Scheduled Castes;

(b) if so, the details thereof;

(c) the State-wise and year-wise details of the amount spent by each State

†Original notice of the question was received in Hindi.